

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1816
ANSWERED ON:20.07.2004
AMENDMENT IN CONSTITUTION (7TH AMENDMENT) ACT, 1992
Meghwal Shri Kailash

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Constitution (74th Amendment) Act, 1992 is sufficient for running local bodies in the country;
- (b) if not, the reasons therefor;
- (c) whether the Government proposes to amend constitution further in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

- (a)&(b): The Constitution (74th Amendment) Act provides for a common framework for urban local bodies in the country. This Act contains all such provisions, which are necessary for running urban local bodies. However, as per Entry-5 of the State List in the Seventh Schedule of the Constitution, local government is a State subject. Hence, it is for the State Government to ensure that their municipal acts contain all necessary provisions required for efficient working of urban local bodies.
- (c): No, Sir.
- (d): Question does not arise.
- (e): As the Constitution (74th Amendment) Act, 1992 contains all necessary provisions for running urban local bodies in the country, there is, therefore, no proposal to amend the Constitution.